

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. No. 400 / 2012

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (T) Shri S. Vijayaraghavan**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>th</sup> February, 2017, 10.30 A.M**

Name of the Company		Smt Durga Roy -Versus- K.C.Ghosh & Sons Pvt. Ltd. & Ors.	
Under Section		<b>397/398</b>	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Nirmalya Dasgupta, Adv. } Respondent Nos.  
2. Mr. Bibanath Dey, Adv. } 2, 3, 4.

*[Signature]*  
27/02/2017

1. Mr. V.V.V. Sanyal, Adv. } Petitioner

*[Signature]*  
27.2.2017

**ORDER**

Ld. Counsels for the Petitioner and the Respondent No.2, 3 and 4 are present.

Ld. Counsel for the petitioner concluded his arguments. Reserved for judgement. Both the parties are directed to file written submissions.

In the mean time M/s. A. P. Chakraborty & Co., FCA, 17B, Hindusthan Road, 1<sup>st</sup> Floor, Kolkata 700 029 [Tel. No. 2464 0039 and Mobile No. 94332 87958] is appointed as an independent auditor in terms of the interim order dated 05/01/2017. The amount payable to

the Independent Auditor is to be mutually agreed upon by the parties in the case and the Independent Auditor and will be shared equally by the parties.

*S. Vijayaraghavan.*

(S. Vijayaraghavan)  
Member (T)



(Vijai Pratap Singh)  
Member (J)